Central Administrative Tribunal Principal Bench

O.A. No. 2400 of 1999

(b)

New Delhi, dated this the $\frac{10^{-}}{}$ March,

2000

HON BLE MR. S.R. ADIGE, VICE CHAIRMAN (A) HON BLE MR. KULDIP SINGH, MEMBER (J)

- 1. IFS (B) Stenographers' Association (Regd.) through its Secretary, Shri R.K. Nagpal, Ministry of External Affairs, New Delhi.
- Shri H.V.S. Negi,
 R/o A-674, Sector-9,
 NOIDA-201301. U.P.

.. Applicants

(By Advocate: Shri A.K. Sinha)

Versus

- Union of India through
 its Secretary,
 Ministry of External Affairs,
 South Block, New Delhi.
- 2. Union of India through the Secretary, Ministry of Finance, North Block, New Delhi.
- 3. Union of India through its Secretary Ministry of Personnel Public Grievances & Pensions, Dept. of Personnel & Training, North Block, New Delhi. .. Respondents

(By Advocate: Shri N.S. Mehta)

<u>ORDER</u>

MR. S.R. ADIGE, VICE CHAIRMAN (A)

Heard both sides.

2. Under Section 19(1) A.T. Act a person aggrieved by any <u>order</u> can approach the Tribunal. Applicants have not shown us any order issued by respondents in respect of which they can claim to be

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aggrieved, and there is no denial in any rejoinder, filed by applicants to the specific assertion of respondents that no orders adverse to applicants have been passed, nor has any decision adverse to them been taken.

- 3. Under the circumstances, we hold this to be premature at this stage and dispose it of a direction respondents to give representatives of applicants' association a reasonable opportunity of being heard in person, before any final decision is taken. If applicants are still aggrieved after the final decision is taken by respondents, it will be open to them to agitate their grievance in accordance law if so advised, in which case respondents with will not be able plead lack of vacancies, and/or fait accompli as agricultate defence.
- 4. The O.A. is disposed of in terms of Pagraph 3 above. No costs.

(Kuldip Singh)
Member (J)

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(S.Ŕ. Adige) ´
Vice Chairman (A)

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